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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.A.1359/96.

Dt. of Decision : 28-08-98.

L.Haneef

..Applicant.

vs

1. The Union of India rep. by the Chief Postmaster General, A.P.Postal Circle, Hyderabad.
2. The Postmaster General, Kurnool Region, Kurnool.

..Respondents.

Counsel for the applicant : Mr.K.S.R.Anjaneyulu

Counsel for the respondents : Mr.V.Bhimanna, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

CRAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.D.Subramanyam for Mr.K.S.R.Anjneyulu, learned counsel for the applicant and Mr.V.Bhimanna, learned counsel for the respondents.

2. This OA is filed to set aside the order of the Chief Postmaster General, A.P.Circle, Hyderabad in his letter No.ST/4-2/IL/Misc. dated 12-8-96 (Annexure-I) whereby the ~~requestion~~ of the applicant for promotion to HSG-I on regular basis on par with his juniors was rejected by holding the same as arbitrary and discriminatory and for a consequential direction to the respondents to consider and treat his promotion to HSG-I on regular basis on par with his juniors and fix his pay in PSS Group-B as on 14-02-94 on the basis of his fixation of pay in HSG-I as prayed for above and payment of arrears accrued from that date i.e., 14-02-94.

3. Today the learned counsel for the respondents produced memo No.ST/4-2/IL/Misc. dated 20-02-98 (this is taken on record) that the promotion of the applicant has been ordered from 7-2-93 as HSG-I on notional basis. In view of the above, the learned counsel for the applicant submits that he is satisfied and hence the OA may be disposed of as infructuous.

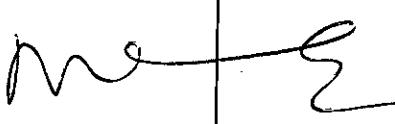
4. In view of the above the OA is disposed of as infructuous. No costs.

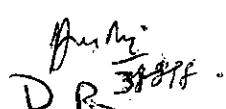

(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

18.8.98

Dated : The 28th August, 1998.
(Dictated in the Open Court)

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(R. RANGARAJAN)
MEMBER (ADMN.)


D.R.

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Copy to:

1. The Chief Postmaster General, A.P. Postal Circle, Hyderabad.
2. The Postmaster General, Kurnool Region, Kurnool.
3. One copy to Mr.K.S.R.Anjaneyulu, Advocate, CAT, Hyderabad.
4. One copy to Mr.V.Bhimanna, Addl.CGSC, CAT, Hyderabad.
5. One copy to D.R(A), CAT, Hyderabad.
6. One duplicate copy.

YLKR

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II COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. DAI PARAMESHWAR :
M(J)

DATED: 28/8/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

C.A.NO. 1359/96

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

केन्द्रीय अधिकारिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

- 7 SEP 1998

हैदराबाद आयोगी
HYDERABAD BENCH